

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**SOUTHERN ZONE, CHENNAI****O.A.NO.150 OF 2020 (SZ)**

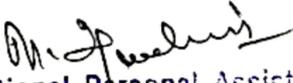
IN THE MATTER OF

Tribunal on its own motion – SUO MOTU

Based on the News item in Dinamalar Tamil Newspaper,
Dated.07.08.2020, under the Caption "Puthagaram Thangal Lake
is endangered to disappear in map.

-Vs-

1. The Principal Secretary to Government,
Public Works Department,
Govt, Secretariat, Fort St. George,
Chennai-600009.
2. The Additional Chief Secretary to
Government of Tamil Nadu, Revenue
and Disaster Management
Department, Govt.Secretariat,
Fort St. George,
Chennai- TamilNadu-600009.
3. The Secretary to Govt. of Tamil Nadu,
Department of Environment,
Govt. Secretariat, Fort St. George,
Chennai, TamilNadu-600009.
4. Additional Chief Secretary to
Government of Tamil Nadu, Municipal
Administration and Water Supply
Department, Govt. Secretariat,
Fort St. George, Chennai, TamilNadu-600 009.
5. The Chairman,
Tamil Nadu Pollution Control Board,
No.76, Anna Salai, Guindy,
Chennai, TamilNadu-600 032.
6. The District Collector,
Thiruvallur District.


Additional Personal Assistant
to the Collector of Chennai,
Chennai - 1.


COLLECTOR OF CHENNAI
CHENNAI-600 001, 2

7. Chennai Metropolitan Water
Supply & Sewerage Board, Rep.
By its Managing Director,
No.1, Pumping Station Road,
Chintadripet, Chennai-600031.

8. Greater Chennai Corporation,
Rep. by its Commissioner,
Ripon Building,
Chennai-600003.

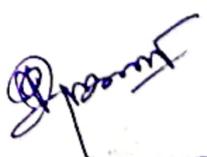
...Respondent (s)

**STATUSREPORT FILED BY THE 6TH RESPONDENT / DISTRICT
COLLECTOR, CHENNAI DISTRICT**

I, Tmt. Vijaya Rani, I.A.S., wife of Thiru. Roshan Hindu, aged about 49 years now discharging duties as the District Collector, Chennai District, Chennai -01, from 16.06.2021 do hereby solemnly affirm and sincerely state as follows:

1. I am the District Collector, Chennai District. Vide G.O. (Ms) No. 1 of 2018, the Madhavaram Taluk was brought under Chennai District and as such now I am the appropriate 6th Respondent herein and as such I am well acquainted with the facts and circumstances of the case based on the records available in this file.
2. I respectfully submit that I am filing this StatusReport as per the orders issued by this Hon'ble National Green Tribunal (SZ), Chennai on 26.04.2022.
3. I respectfully submit that the District Collector has been ordered to file an independent report on following details.


Additional Personal Assistant
to the Collector of Chennai,
Chennai - 1.


COLLECTOR OF CHENNAI
CHENNAI-600 001. 2/2

1. Size of the lake originally and its size today.
 2. Pollutions alleged as per the news paper report
 3. Whether the directions' given by the Pollution Control Board are executed
 4. What is the action plan by the Revenue Authorities including the Public Works Department for restoring the lake and maintaining the same in further?
4. It is respectfully submitted that with reference query 1, the following details are submitted for kind consideration of the Hon'ble Tribunal,

- The Puthagaram Eriwas originally spread over an Extent of 11.76.0 Hectors in Chennai District, Puthagaram Village, in S.No.7 as per Revenue records.
- The S.No.1 is the "Eri Ulvai" originally with an extent of 04.89.5 Hectares as per the Revenue Records including the "A" Register.
- It is respectfully submitted that there are lot of encroachment in the Eri and Ulvai areas and the details are described below:

Sl. No.	Details of Encroachers	Extent of Encroachment (in Ares)	Type of Encroachment
1.	Corporation of Chennai	0.02.39	Scavengers Room
2.	Jagdeesh S/o. SoundraMurugan Tvl. Annai SIP Private	0.40.5	Compound Wall and Cooking Room

Mr. [Signature]
Additional Personal Assistant
to the Collector of Chennai,
Chennai - 1.

[Signature] 3/7
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	Company		
3.	Government Office	0.00.24	Village Administration Office
4.	Government Office	0.00.24	Veterinary Dispensary
5.	Corporation of Chennai	0.00.5	Tax Collection Centre
6.	Corporation of Chennai	0.00.16	Building
7.	Corporation of Chennai	0.01.0	Foundation
8.	PathinenSidharThiruneriVazhi pattu Sangam	0.02.5	Building
9.	Corporation of Chennai	0.01.0	Cremation Centre
10.	Amman Koil	0.00.10	Building
11.	Corporation of Chennai	0.09.0	Children Play Ground
12.	All Parties	0.00.10	Flag Poll
13.	Government Office	0.00.10	Police Booth
14.	Corporation of Chennai	0.01.5	Sewage Water Pumping Station
15.	Corporation of Chennai	0.00.20	Bus Stand Shelter
16.	All Parties	0.00.10	Flag Poll
17.	Village Public	0.00.16	Ambedkar Manimandapam
18.	Corporation of Chennai	0.00.5	Women's Self Help Building

M. J. Jeyaraj

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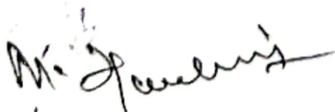
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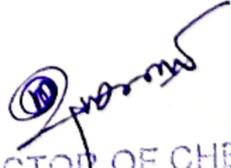
COLLECTOR OF CHENNAI
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19.	Corporation of Chennai	0.27.0	Play Ground
20.	Water Board (CMWSSB)	0.03.0	Rest room made by Iron Sheet
21.	Water Board (CMWSSB)	0.03.0	Sewage Water Pumping Station
22.	National Highways	0.14.99	Chennai Inner Ring Road Project
Total Extent (Encroachment)		01.10.28 Hectares	

- It is submitted that now **the total extent of the encroachments in the Eri (S.No.7) is 01.10.28 Hectares.**
- With regard to the Eri Ulvai in S.No. 1, the Ulvai has been encroached fully by Kurunji Nagar, Vigneshwara Nagar, Play Ground, Maharishi Nagar, AngalaParameshwari Nagar.

5. It is respectfully submitted that the Enumeration work was conducted by the Revenue Department (Tahsildar, Madhavaram Taluk) and Water Resource Department jointly on 30.04.2022 and 02.05.2022 to identify the nature of encroachments in Puthagaram Eri and Eri Ulvai and Form -I and Form -II under Rule 2(1)(c) of Tamil Nadu Protection of Tanks and Eviction of Encroachment Act, 2007 (Tamil Nadu Act 8 of 2007) has been submitted to the Jurisdictional Executive Engineer, Water Resources Department by Tahsildar, Madhavaram Taluk on 04.05.2022.


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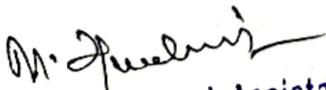
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6. It is respectfully submitted that the land-owning Department for the Puthagaram Eri is the Public Works Department (Water Resources Department) and under the control and maintenance of Public Works Department (Water Resources Department).

7. It is respectfully submitted that it is for the Water Resources Department to proceed further to evict the encroachment, Revenue officials have already marked out the boundaries of the said Eri as per the original Revenue records.

8. It is respectfully submitted with reference query 2, the District Environmental Engineer, Tamilnadu Pollution Control Board, Ambattur has stated that the Puthagaram Eri has been inspected on 04.05.2022 & 05.05.2022 by the Tamilnadu Pollution Control Board Officials and samples were collected from the two locations of the Eri and have been sent to the lab for testing and it appears that results are awaited.

9. It is respectfully submitted that with reference to the remarks of the District Environmental Engineer, Tamilnadu Pollution Control Board, Ambattur in his letter No.150 of 2020 (SZ)/DEE/AMB/2022 dated. 05.05.2022, it has been decided to convene a joint meeting with all the stake holders namely, 1) Greater Chennai Corporation, 2) Water Resource Department, 3) Tamilnadu Pollution Control Board and 4) Tahsildar, Madhavaram Taluk to remove the encroachment of any kind and to decide the further course of action to protect the Eri.


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It is therefore prayed that this Hon'ble Tribunal may be pleased to accept this report and to pass suitable orders as this Hon'ble Tribunal may deem fit and proper under the circumstance of this case.

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Solemnly affirmed at Chennai on
this the day of May 2022 and
signed his name in my presence

District Collector, Chennai



COLLECTOR OF CHENNAI

//Before me//001.


Additional Personal Assistant
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Chennai - 1.